DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 05.02.2009

Meeting No.36/AM08 for the licensing year 2008-09 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 05.02.2009 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT In his Chamber.

List of participants is annexed.

| | | | |
|---|---|---|---|
| Case No 615<br>NC-VI Dt. 05.02.2009 | M/s. Victoria Marine & Agro Exports Ltd., Chennai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/0080/AM06/DES.VI<br>RLA File 04/24/40/00178/AM06 | | Lic No./Date<br>0410072815 dt. 29.07.2005 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | 66/0- Frozen Fresh Water HL Prawn (Scampi) IQF Marinated | 9439.000 | KG | 4952756.87 | 113987.50US$ |
| | | | Total | 4952756.87 | 113987.50 |

Import Item (s) Details

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Frozen Fresh Water Prawn HL (Scampi) | 10260.000 | KG | 4631139.12 | 105733.77US$ |
| | | | Total | 4631139.12 | 105733.77 |

Position:

Decision: Approved

The committee considered the case as per the agenda. On the basis of comments received from MPEDA vide their letter dated 16.11.2005, the committee decided to approve the case on the basis of 92% yield of imported input. Committee ratified input output norms as applied for as under:-

| Sl.No. | Export Item Name. | Qty |
|---|---|---|
| 1 | 66/0- Frozen Fresh Water HL Prawn (Scampi) IQF Marinated | 9439.000KG |

Import Item (s) Details

| Sl.No. | Import Item Name. | Qty |
|---|---|---|
| 1 | Frozen Fresh Water Prawn HL (Scampi) | 10260.000KG |

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RLA to take consequential action as per policy/procedure.

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| Case No 616<br>NC-VI Dt. 05.02.2009 | M/s. Naik Seafoods Ltd., Mumbai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
|---|---|---|---|
| HQ File No. 01/85/50/0021/AM06/DES.VI<br>RLA File 03/95/40/00105/AM08 | | Lic No./Date<br>0310429554 dt. 16.05.2007 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **66/0-** FROZEN IQF SHRIMPS (HEADLESS) EASY PEELED | 9818.180 | K.G | 2998800.00 | 71400.00 US$ |
| | | | **Total** | 2,998,800.00 | 71,400.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | FROZEN SHRIMPS ( HEADLESS SHELL ON ) | 10800.000 | K.G | 2940000.00 | 70000.00 US$ |
| | | | **Total** | 2,940,000.00 | 70,000.00 |

Position:
Decision: Approved.

The case was considered by the committee as per the agenda. It was noted that MPEDA has furnished the comments vide letter No. II(7)/2006-07 dt. 15.01.2009. On the basis of comments, the committee decided to approve the case with 5% wastage and the norms ratifies as under:-

| Sl.No. | Export Item Name. | Qty |
|---|---|---|
| 1 | **66/0-** FROZEN IQF SHRIMPS (HEADLESS) EASY PEELED | 9818.180KG |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty |
|---|---|---|
| 1 | FROZEN SHRIMPS ( HEADLESS SHELL ON ) | 10309.09KG |

RLA to take consequential action as per agenda.

| Case No 617<br>NC-VI Dt. 05.02.2009 | M/s. Softgel Healthcare Pvt. Ltd.<br>Chennai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
|---|---|---|---|

| | | | |
|---|---|---|---|
| HQ File No. 01/85/50/0047/AM09/DES.VI<br>RLA File 04/24/40/00393/AM08 | | Lic No./Date<br>0410094342 dt. 12.03.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** EVENING PRIMROSE OIL CAPSULES 400MG 10% GLA | 134000.000 | Hundred in nos. | 4663868.16 | 119128.18 US$ |
| 2 | **62/0-** EVENING PRIMROSE OIL CAPSUELES 800MG 10% GLA | 3600000.000 | Number | 2369268.00 | 60517.70 US$ |
| 3 | **62/0-** GAMALIN (EVENING PRIMROSE OIL 1000MG CAPSULES) 10% GLA | 6000000.000 | Number | 5971158.00 | 152520.00 US$ |
| | | | **Total** | 13,004,294.16 | 332,165.88 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | EVENING PRIMROSE OIL 10% GLA | 5483.520 | K.G | 1306174.46 | 32901.12 US$ |
| 2 | EVENING PRIMROSE OIL 10% GLA | 2937.600 | K.G | 699736.32 | 17625.60 US$ |
| 3 | EVENING PRIMROSE OIL 10% GLA | 6120.000 | K.G | 1457784.00 | 36720.00 US$ |
| | | | **Total** | 3,463,694.78 | 87,246.72 |

Position:
Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that MSME had sought for certain information from the firm which have been forwarded to MSME by the firm. It was decided to remind MSME and re-list the case on 26.02.2009

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|---|---|---|---|
| Case No 618<br>NC-VI Dt. 05.02.2009 | M/s. STP Ltd., Kolkata | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |

| | | |
|---|---|---|
| HQ File No. 01/85/50/0085/AM09/DES.VI<br>RLA File 02/24/40/0073/AM09 | Lic No./Date<br>0210113677 dt. 17.06.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** Coal Tar Enamel.<br>Containing minimum 32% Coal Tar Pitch. | 600.000 | M.T | 11700000.00 | 0.00 US$ |
| | | | **Total** | 11,700,000.00 | 0.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Coal Tar Pitch.<br>Various softening point. | 192.000 | M.T | 2376000.00 | 52800.00 US$ |
| | | | **Total** | 2,376,000.00 | 52,800.00 |

Position:
Decision: Approved.

The case was considered by the committee as per agenda. It was noted that the comments from MSME and Ministry of Coal are not forthcoming. Therefore, the committee decided to approve the case on net to net basis with accountability clause in exports.

RAL to take consequential action as per policy/procedure.

| | | | |
|---|---|---|---|
| Case No 619<br>NC-VI Dt. 05.02.2009 | M/s. Naturo Food & Fruit Products Pvt. Ltd., Bangalore | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00115/AM09/DES.VI<br>RLA File 07/24/40/0082/AM09 | | Lic No./Date<br>0710058417 dt. 10.07.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **67/0-** Strawberry - Naturo 100% Natural Fruit Bars | 8.280 | M.T | 3378106.00 | 82092.49 US$ |
| 2 | **67/0-** Mango - Naturo 100% Natural Fruit Bars | 4.250 | M.T | 1689053.00 | 41046.24 US$ |
| 3 | **67/0-** Appele - Naturo 100% Natural Fruit Bars | 8.870 | M.T | 3218731.00 | 78219.47 US$ |
| 4 | **67/0-** Strawberry - Naturo 100% Natural Fruit Bars | 9.370 | M.T | 3406490.00 | 82782.27 US$ |
| 5 | **67/0-** Mango - Naturo 100% Natural Fruit Bars | 9.440 | M.T | 3433313.00 | 83434.10 US$ |
| | | | **Total** | 15,125,693.00 | 367,574.57 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Apple juice concentrate | 39.600 | M.T | 3319372.00 | 80665.20 US$ |
| | | | **Total** | 3,319,372.00 | 80,665.20 |

Position:
Decision: Deferred

The case was considered by the committee as per agenda. It was noted that comments from MFPI are awaited. The committee decided to remind MFPI to expedite the comments and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 620<br>NC-VI Dt. 05.02.2009 | M/s. Organic India Pvt. Ltd., Lucknow | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00115/AM09/DES.VI<br>RLA File 07/24/40/0082/AM09 | | Lic No./Date<br>0710058417 dt. 10.07.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Items**

| Sl.No. | ITCHS Code | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|---|
| 1 | **67/0-** TULSI RED CHAI MASALA<br>FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE | | 60500.000 | Boxes | 2791772.50 | 66550.00 US$ |
| 2 | **67/0-** TULSI LICORICE SPICE<br>FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE | | 25000.000 | Boxes | 1153625.00 | 27500.00 US$ |
| 3 | **67/0-** TULSI CHAI MASALA<br>FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE | | 60790.000 | Boxes | 2805154.55 | 66869.00 US$ |
| | | | | **Total** | 6,750,552.05 | 160,919.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Cinnamon-Cassia Bark<br>Certified Organic, Broken & Cleaned (Cinnamomum cassia) | 1500.000 | K.G | 271894.50 | 6390.00 US$ |
| | | | **Total** | 271,894.50 | 6,390.00 |

Position:
Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that comments from Tea Board are awaited. The committee decided to write a DO letter to Tea Board at Chairman level and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 621<br>NC-VI Dt. 05.02.2009 | M/s. Ostern Pvt. Ltd., Kolkata | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00168/AM09/DES.VI<br>RLA File 02/24/40/00126/AM09 | | Lic No./Date<br>0210117576 dt. 18.09.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **63/0-** 800000 Pcs of Plastic Body Ballpoint Pens containing 4570 kgs of Polypropelene,800000 Pcs of Ballpen Tips &256kgs of Ballpen Ink. | 800000.000 | Number | 1016000.00 | 23628.00 US$ |
| | | | **Total** | 1,016,000.00 | 23,628.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Polypropelene | 4800.000 | K.G | 455136.00 | 10560.00 US$ |
| 2 | Ballpen Tips | 816000.000 | Number | 298942.00 | 6936.00 US$ |
| 3 | Ballpen Ink. | 269.000 | K.G | 107750.00 | 2500.00 US$ |
| | | | **Total** | 861,828.00 | 19,996.00 |

Position:

Decision:- Deferred.

The case was considered by the committee as per agenda. It was noted that comments from C&PC are awaited. The committee decided to remind C&PC and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 622<br>NC-VI Dt. 05.02.2009 | M/s. Shree Renuka Sugars Ltd.,<br>Belgaum | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00178/AM09/DES.VI<br>RLA File 07/24/40/000391/AM09 | | Lic No./Date<br>0710060331 dt. 10.10.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **67/0-** White Sugar | 14286.000 | M.T | 296041635.00 | 6428700.00 US$ |
| | | | **Total** | 296,041,635.00 | 6,428,700.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Raw Sugar<br>Content of sucrose by weight in dry state in raw sugar corresponding to a polarimeter reading of less than 99.5% | 15000.000 | M.T | 281706150.00 | 6025800.00 US$ |
| | | | **Total** | 281,706,150.00 | 6,025,800.00 |

Position:
Decision:-Approved.

The committee considered the case as per agenda. It was noted that the comments from Directorate of Sugar are not forthcoming after reminding them. Therefore, the committee decided to allow the import of inputs as per SION at E-52 i.e., contents of sucrose by weight, in dry state, in raw sugar must correspond to a polarimeter reading of less than 99.5% but not less than 98.5% & the qty of imports also as per E-52.

RLA to take action as per policy/procedure.

| RLA File 07/24/40/000392/AM09 | 0710060332 dt. 10.10.2008 | |
|---|---|---|

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **67/0-** White Sugar | 19048.000 | M.T | 394722180.00 | 8571600.00 US$ |
| | | | **Total** | 394,722,180.00 | 8,571,600.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Raw Sugar<br>Content of sucrose by weight in dry state in raw sugar corresponding to a polarimeter reading of less than 99.5% | 20000.000 | M.T | 375608200.00 | 8034400.00 US$ |
| | | | **Total** | 375,608,200.00 | 8,034,400.00 |

Position:

Decision: Approved.

The committee considered the case as per agenda. It was noted that the comments from Directorate of Sugar are not forthcoming after reminding them. Therefore, the committee decided to allow the import of inputs as per SION at E-52 i.e., contents of sucrose by weight, in dry state, in raw sugar must correspond to a polarimeter reading of less than 99.5% but not less than 98.5% & the qty of imports also as per E-52.

RLA to take action as per policy/procedure.

| Case No 624<br>NC-VI Dt. 05.02.2009 | M/s. Raghuvanshi Exports,<br>Mumbai Shree Renuka Sugars | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
|---|---|---|---|
| HQ File No. 01/85/162/00225/AM09/DES.VI | | | Defer date |

| | |
|---|---|
| | |
| Request for fixation of adhoc norms for export of Assorted instant food mixed packed in internal/external consumer packing under Para 4.4.2 of HBP (Vol.I) 2004-09. | |

The request of the firm for fixation of adhoc norms for export of Assorted Instant Food mixed packed in internal/external consumer packing was considered by the committee as per agenda. It was noted that the comments from MFPI are awaited. It was decided to remind the MFPI and re-list the case on 26.02.2009

| | | | |
|---|---|---|---|
| Case No 625 | M/s. Essar Oil Ltd., Jamnagar | Meeting No. 36/08 | Status |

| | | | |
|---|---|---|---|
| NC-VI Dt. 05.02.2009 | | Dt. 05.02.2009 | |
| HQ File No. 01/(83)/85/50/1569/AM08/DES.VI<br>RLA File 03/94/40/00821/AM08 | | Lic No./Date<br>0310450437 dt. 16.11.2007 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** High Speed Diesel, Aviation Turbine Fuel , Gasoline | 180353.710 | M.T | 5022337709.00 | 126987047.00 US$ |
| | | | **Total** | 5,022,337,709.00 | 126,987,047.00 |

**Import Item (s) Details**

| Sl.No. | ITCHS Code | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|---|
| 1 | Condensate<br>Condition:- Import item should not be used for heating/power generation obtained under para 4.7.of Hand Book. | | 184501.000 | M.T | 4972407750.00 | 124155000.00 US$ |
| | | | | **Total** | 4,972,407,750.00 | 124,155,000.00 |

Position:

Decision**:** Approved.

The case was considered by the committee as per agenda. It was decided by the Committee to put the file to DG alongwith comments of PNG.

| | | | |
|---|---|---|---|
| Case No 626<br>NC-VI Dt. 05.02.2009 | M/s. Essar Oil Ltd., Jamnagar | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/(83)/85/50/1343/AM08/DES.VI | | Lic No./Date | Defer date |

| | | |
|---|---|---|
| RLA File 03/94/40/00703/AM08 | 0310446137 dt. 12.10.2007 | |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** High Speed Diesel , Aviation Turbine Fuel , Gasoline | 180353.710 | M.T | 5022337709.00 | 126987047.00 US$ |
| | | | **Total** | 5,022,337,709.00 | 126,987,047.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Condensate Condition:-Import item should not be used for heating/power generation obtained under para 4.7 of Hand Book. | 184501.850 | M.T | 4972407750.00 | 124155000.00 US$ |
| | | | **Total** | 4,972,407,750.00 | 124,155,000.00 |

Position:
Decision: Deferred

The case was considered by the committee as per agenda. It was decided by the Committee to put the file to DG alongwith comments of PNG.

| | | | |
|---|---|---|---|
| Case No 627<br>NC-VI Dt. 05.02.2009 | M/s. Stanes MJF Teas Ltd.,Coimbatore | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00181/AM09/DES.VI<br>RLA File 32/24/40/00033/AM09 | | Lic No./Date<br>3210038916 dt. 14.10.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **67/0-** TEA BAGS (TAG BAGS) | 2714.000 | K.G | 467500.00 | 10000.00 US$ |
| | | | **Total** | 467,500.00 | 10,000.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | BLACK TEA STD 1473 | 2262.000 | K.G | 190273.00 | 4070.00 US$ |
| | | | **Total** | 190,273.00 | 4,070.00 |

Position:
Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received from RLA. It was decided to remind RLA and re-list the case on 26.02.2009

| | | | |
|---|---|---|---|
| Case No 628<br>NC-VI Dt. 05.02.2009 | M/s. Raj Petro Specialities Pvt. Ltd.,<br>Mumbai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00198/AM09/DES.VI<br>RLA File 03/95/40/00699/AM09 | | Lic No./Date<br>0310495165 dt. 21.11.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** 62/0-White Petroleum Jelly :- Melting Point Deg. C 56 +/- 2, Congealing Point Deg. C 54+/-1 & Consistency @25 Deg.C110 +/- 5 | 163.200 | M.T | 13000000.00 | 260000.00 US$ |
| | | | **Total** | 13,000,000.00 | 260,000.00 |

**Import Item (s) Details**

| Sl.No. | ITCHS Code | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|---|
| 1 | Base Oil | | 102.816 | M.T | 6150000.00 | 123000.00 US$ |
| 2 | Paraffin Wax | | 37.536 | M.T | 3100000.00 | 62000.00 US$ |
| 3 | Micro-crystalline Wax | | 22.848 | M.T | 3050000.00 | 61000.00 US$ |
| | | | | **Total** | 12,300,000.00 | 246,000.00 |

Position:
Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received from RLA. It was decided to remind RLA and re-list the case on 26.02.2009

| | | | |
|---|---|---|---|
| Case No 629<br>NC-VI Dt. 05.02.2009 | M/s. Boving Fouress Ltd., Bangalore | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00218/AM09/DES.VI<br>RLA File 07/24/40/00524/AM09 | | Lic No./Date<br>071006197 dt. 15.12.2008 | Defer date |

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **61/0-** Electro Mechanical Items for Hydro Power Project | 6.000 | Number | 441090000.00 | 9001836.74 US$ |
| | | | **Total** | 441,090,000.00 | 9,001,836.74 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Turbine Shaft Forged | 6.000 | Number | 11480700.00 | 234300.00 US$ |
| 2 | Thordon SXL Rough Moulded Tube to suit sizes<br>OD430XID400X600MM LONG OD387XID347X820MM LONG | 8.000 | Number | 1003002.00 | 20469.43 US$ |
| 3 | Runner Blade (Machined)<br>Matl.Spec. ASTM A743CA 6NM | 8.000 | Number | 2716560.00 | 55440.00 US$ |
| 4 | Runner Blade (Machined)<br>Matl.Spec. ASTM A743CA 6NM | 4.000 | Number | 1358280.00 | 27720.00 US$ |
| 5 | Runner Blade (Machined)<br>Matl.Spec. ASTM A743CA 6NM | 8.000 | Number | 2716560.00 | 55440.00 US$ |
| 6 | Turbine Shaft ‼ Forged, Proof Machined and Drilled<br>Matl.Spec. F-STEEL,StE-500 | 2.000 | Number | 4365900.00 | 89100.00 US$ |
| 7 | Thordon Bearing ‼ SXL ‼DIA 390X DIA 440X 610<br>Matl.Spec.TPS-300307 | 2.000 | Number | 244530.00 | 4990.41 US$ |
| 8 | Super Mono Seal<br>DIA 250 X DIA 280 X 22.5 WidthMatl.Spec. CHESTERTON MAKESuper Mono Seal ‼ DIA 520 x DIA 550 X 25 Width Matl.Spec.CHESTERTON MAKE | 16.000 | Number | 288904.00 | 5896.00 US$ |
| 9 | Super Mono Seal<br>DIA 250 X DIA 280 X 22.5 WidthMatl.Spec. CHESTERTON MAKESuper Mono Seal ‼ DIA 520 x DIA 550 X 25 Width Matl.Spec.CHESTERTON MAKE | 16.000 | Number | 288904.00 | 5896.00 US$ |
| 10 | Super Mono Seals<br>DIA 250 X DIA 280 X 22.5 WidthMatl.Spec. CHESTERTON MAKESuper Mono Seal ‼ DIA 520 x DIA 550 X 25 Width Matl.Spec.CHESTERTON MAKE | 12.000 | Number | 216678.00 | 4422.00 US$ |
| 11 | Super Mono Seals<br>DIA 250 X DIA 280 X 22.5 WidthMatl.Spec. CHESTERTON MAKESuper Mono Seal ‼ DIA 520 x DIA 550 X 25 Width Matl.Spec.CHESTERTON MAKE | 12.000 | Number | 216678.00 | 4422.00 US$ |

| | | | | | | |
|---|---|---|---|---|---|---|
| | | | | **Total** | 24,896,696.00 | 508,095.84 |

Position:
Decision: Transferred.

The case was considered as per agenda. It was decided that inputs falls under chapter 98 of ITC(HS). Electro Mechanical export item pertains to DES-I. The committee, therefore, decided to transfer this case to DES.I

| | | | |
|---|---|---|---|
| Case No 630<br>NC-VI Dt. 05.02.2009 | M/s. Gulati Exports House, New Delhi | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00221/AM09/DES.VI<br>RLA File 05/24/40/00597/AM09 | | Lic No./Date<br>0510232753 dt. 16.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **71/0-** Knitted Ladies Top (Style# 2924 Missy)<br>made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 572.200KGS. | 2572.000 | Number | 534860.00 | 10750.96 US$ |
| 2 | **71/0-** Knitted Ladies Top (Style# 2924 Petite) | 479.000 | Number | 97466.00 | 1959.11 US$ |

| | | | | | |
|---|---|---|---|---|---|
| | made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 99.980KGS. | | | | |
| 3 | **71/0-** Knitted Ladies Top (Style# 2924 Women)<br>made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=180 (+/-10%) having weight 417.800KGS. | 1541.000 | Number | 392524.00 | 7889.92 US$ |
| | | | **Total** | 1,024,850.00 | 20,599.99 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width:60" with GSM=165 (+/-10%) | 864.000 | K.G | 249642.00 | 4968.00 US$ |
| 2 | SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width:72" with GSM=180 (+/-10%) | 534.000 | K.G | 154293.00 | 3070.50 US$ |
| | | | **Total** | 403,935.00 | 8,038.50 |

Position:
Decision: Transferred.

The case was considered as per agenda. It was decided that inputs falls under chapter 12 of ITC(HS). Knitted ladies Top export item pertains to DES-V. The committee, therefore, decided to transfer this case to DES.V

| | | | |
|---|---|---|---|
| Case No 631<br>NC-VI Dt. 05.02.2009 | M/s. Gulati Exports House, New Delhi | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00222/AM09/DES.VI<br>RLA File 05/24/40/00598/AM09 | | Lic No./Date<br>0510232756 dt. 16.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **71/0-** Knitted Ladies Top (Style# 2920 Missy)<br>made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 572.500KGS. | 2731.000 | Number | 567925.00 | 11415.58 US$ |

| | | | | | |
|---|---|---|---|---|---|
| 2 | **71/0-** Knitted Ladies Top (Style# 2920 Petite)<br>made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 104.100KGS. | 515.000 | Number | 104791.00 | 2106.35 US$ |
| 3 | **71/0-** Knitted Ladies Top (Style# 2920 Women)<br>made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=180 (+/-10%) having weight 440.000KGS | 1620.000 | Number | 412646.00 | 8294.40 US$ |
| | | | **Total** | 1,085,362.00 | 21,816.33 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width: 60" with GSM= 165 (+/-10%) | 917.000 | K.G | 264956.00 | 5272.75 US$ |
| 2 | SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width: 72" with GSM= 180 (+/-10%) | 561.000 | K.G | 162094.00 | 3225.75 US$ |
| | | | **Total** | 427,050.00 | 8,498.50 |

Position:
Decision: Transferred.

The case was considered as per agenda. It was decided that inputs falls under chapter 12 of ITC(HS). Knitted ladies Top export item pertains to DES-V. The committee, therefore, decided to transfer this case to DES.V

| | | | |
|---|---|---|---|
| Case No 632<br>NC-VI Dt. 05.02.2009 | M/s. Gulati Exports House, New Delhi | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00223/AM09/DES.VI<br>RLA File 05/24/40/00599/AM09 | | Lic No./Date<br>0510232757 dt. 16.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **71/0-** Knitted Ladies Top (Style# 1985 Missy)<br>made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 348.400KGS | 1763.000 | Number | 366625.00 | 7369.34 US$ |
| 2 | **71/0-** Knitted Ladies Top (Style# 1985 Petite)<br>made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 73.500KGS. | 401.000 | Number | 81594.00 | 1640.09 US$ |
| 3 | **71/0-** Knitted Ladies Top (Style# 1985 Women) | 1160.000 | Number | 295475.00 | 5939.20 US$ |

| | | | | | |
|---|---|---|---|---|---|
| | made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=180 (+/-10%) having weight 304.500KGS. | | | | |
| | | | **Total** | 743,694.00 | 14,948.63 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width:60" with GSM=165 (+/-10%) | 561.000 | K.G | 162094.00 | 3225.75 US$ |
| 2 | SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width:72" with GSM=180 (+/-10%) | 366.000 | K.G | 105751.00 | 2104.50 US$ |
| | | | **Total** | 267,845.00 | 5,330.25 |

Position:
Decision: Transferred.

The case was considered as per agenda. It was decided that inputs falls under chapter 12 of ITC(HS). Knitted ladies Top export item pertains to DES-V. The committee, therefore, decided to transfer this case to DES.V

| | | | |
|---|---|---|---|
| Case No 633<br>NC-VI Dt. 05.02.2009 | M/s. Gulati Exports House, New Delhi | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00224/AM09/DES.VI<br>RLA File 05/24/40/00600/AM09 | | Lic No./Date<br>0510232758 dt. 16.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **71/0-** Knitted Ladies Top (Style# 1985) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 21037.300KGS. | 106464.000 | Number | 22934209.00 | 460989.12 US$ |
| | | | **Total** | 22,934,209.00 | 460,989.12 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF |
|---|---|---|---|---|---|

| | | | | | (Currency) |
|---|---|---|---|---|---|
| 1 | SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width: 60" with GSM=165 (+/-10%) | 26269.000 | K.G | 7590099.00 | 151046.75 US$ |
| | | | **Total** | 7,590,099.00 | 151,046.75 |

Position:
Decision: Transferred.

The case was considered as per agenda. It was decided that inputs falls under chapter 12 of ITC(HS). Knitted ladies Top export item pertains to DES-V. The committee, therefore, decided to transfer this case to DES.V

| | | | |
|---|---|---|---|
| Case No 634<br>NC-VI Dt. 05.02.2009 | M/s. Haldia Petrochemicals Ltd., Kolkata | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00219/AM09/DES.VI<br>RLA File 02/24/40/00227/AM09 | | Lic No./Date<br>0210121216 dt. 17.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** Pyrolysis Gasoline (Py Gas) | 70000.000 | M.T | 1055250000.00 | 21000000.00 US$ |
| | | | **Total** | 1,055,250,000.00 | 21,000,000.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Naphtha | 51380.000 | M.T | 697098150.00 | 13872600.00 US$ |
| | | | **Total** | 697,098,150.00 | 13,872,600.00 |

Position:
Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that hard copy of the application have not been received. It was decided to call for the hard copy of the application from RLA and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 635<br>NC-VI Dt. 05.02.2009 | M/s. Jindal Drugs Ltd., Mumbai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00220/AM09/DES.VI<br>RLA File 03/94/40/00843/AM09 | | Lic No./Date<br>0310498345 dt. 17.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **67/0-** COCOA BUTTER | 100.000 | M.T | 29790000.00 | 600000.00 US$ |
| | | | **Total** | 29,790,000.00 | 600,000.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | COCOA BEANS - DRIED & FERMENTED | 261.000 | M.T | 28720000.00 | 569643.00 US$ |
| | | | | | |

| | | | | | |
|---|---|---|---|---|---|
| | | | **Total** | 28,720,000.00 | 569,643.00 |

Position:
Decision: Approved.

The case was considered by the committee as per agenda. It was noted that some case of the same firm for the same export/import product were considered and approved. Therefore, it was decided to approve the case as per para 4.7.1 of HBP. Vol. I.

RLA to take consequential action as per policy/procedure.

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|---|---|---|---|
| Case No 636<br>NC-VI Dt. 05.02.2009 | M/s. Jagpin Breweries Ltd.,New Delhi | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00225/AM09/DES.VI<br>RLA File 05/24/40/00588/AM09 | | Lic No./Date<br>0510233172 dt. 22.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **67/0-** COX 10000 STRONG BEER OF 650 ML(ALCOHOL LIMIT 8%)<br>1 CARTON =12 BOTTLE 6000 CARTON=72000 BOTTLE | 72000.000 | Bottles | 2448000.00 | 48960.00 US$ |
| | | | **Total** | 2,448,000.00 | 48,960.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | HOP PELLETS TYPE-45 | 600.000 | K.G | 590000.00 | 11800.00 US$ |
| 2 | BEER BOTTLE | 79200.000 | Bottles | 831600.00 | 16632.00 US$ |

| | | | | | |
|---|---|---|---|---|---|
| 3 | LABLE | 237600.000 | Number | 60000.00 | 1200.00 US$ |
| | | | **Total** | 1,481,600.00 | 29,632.00 |

Position:
Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the comments from MFPI are awaited. It was decided to remind MFPI and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 637<br>NC-VI Dt. 05.02.2009 | M/s. Boving Fouress Ltd., Bangalore | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00227/AM09/DES.VI<br>RLA File 07/24/40/00443/AM09 | | Lic No./Date<br>0710061935 dt. 23.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **61/0-** Power Generation Set | 3.000 | Number | 91500000.00 | 1867347.00 US$ |
| | | | **Total** | 91,500,000.00 | 1,867,347.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Vertical Synchronous generator<br>1500KW with 10%, 3PH, 6.6 KV, 750rpm, 0.85 PF, 50Hz including Type Test Charges | 3.000 | Set | 20820223.00 | 424903.00 US$ |
| | | | **Total** | 20,820,223.00 | 424,903.00 |

Position:

Decision: Transferred

The case was considered as per agenda. It was decided that inputs falls under chapter 98 of ITC(HS). Power Generation set export item pertains to DES-II. The committee, therefore, decided to transfer this case to DES.II.

| | | | |
|---|---|---|---|
| Case No 638<br>NC-VI Dt. 05.02.2009 | M/s. Energy Development Co. Ltd., Kodagu | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00226/AM09/DES.VI<br>RLA File 07/24/40/00496/AM09 | | Lic No./Date<br>0710061934 dt. 23.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **61/0-** 2 X 3.5 MW Hydro Electric Power Generation Plant | 2.000 | Set | 168749999.00 | 3443877.53 US$ |
| | | | **Total** | 168,749,999.00 | 3,443,877.53 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Turbine parts for 1350 mm Runner Dia (nominal), 500 RPM, Vertical Full Kaplan hydro turbine Design to operate at Head ranging from 17.5m to 41.5m, with turbine output of 3125 kw at 28m rated head, comprising of fabricated M.S. Spiral casing, Finished Runner Assembly with 13/4 Cr/Ni Runner Blades , Oil supplier unit for feeding oil | 2.000 | Set | 55542148.00 | 1133513.23 US$ |

| | | | | | |
|---|---|---|---|---|---|
| 2 | Main Inlet Valve<br>2000Dc7pk41 x 6.5 Mn | 2.000 | Set | 3467730.00 | 70770.00 US$ |
| 3 | Hydraulic Servomotor & Counter Weight | 2.000 | Set | 351558.00 | 7174.65 US$ |
| 4 | Flexible Dis Mantling Joints<br>2000TSX-6.5Mn | 2.000 | Set | 401310.00 | 8190.00 US$ |
| 5 | Upstream Connection pipe and Down stream connection pipe<br>SYG ‼6.5Mn XYG-6.5 Mn | 4.000 | Set | 747877.00 | 15262.80 US$ |
| 6 | Parts of By-pass pipe and By-pass valve<br>Parts of By-pass pipe and By-pass valve | 2.000 | Set | 333911.00 | 6814.50 US$ |
| 7 | Other Parts (including Pre-embedded parts) foundation -sole plates Nuts -washers | 2.000 | Set | 288943.00 | 5896.80 US$ |
| 8 | Spare parts foundation bolts O-seal rings packing | 2.000 | Set | 10547.00 | 215.25 US$ |
| 9 | Special tools Torque wrench for hardware and other necessary tools | 1.000 | Set | 6174.00 | 126.00 US$ |
| | | | **Total** | 61,150,198.00 | 1,247,963.23 |

Position:
Decision: Transferred

The case was considered as per agenda. It was decided that inputs falls under chapter 98 of ITC(HS). Hydro Electric Power Generation set export item pertains to DES-II. The committee, therefore, decided to transfer this case to DES.II.

| Case No 639<br>NC-VI Dt. 05.02.2009 | M/s. Gulati Export House, N. Delhi | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
|---|---|---|---|
| HQ File No. 01/85/50/00228/AM09/DES.VI<br>RLA File 05/24/40/00628/AM09 | | Lic No./Date<br>0510233294 dt. 24.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **71/0-** KNITTED LADIES TOP (STYLE#4845 MISSY) made-out from Single Jersey Knit Fabric 95% Viscose 5% Spandex Knit Fabric with GSM=190 (+/- 10%) having weight 15488.300KGS. | 54729.000 | Number | 16990071.00 | 341508.96 US$ |
| 2 | **71/0-** KNITTED LADIES TOP (STYLE#4845 WOMEN) made-out from Single Jersey Knit Fabric 95% Viscose 5% Spandex Knit Fabric with GSM=190 (+/- 10%) having weight 141.750KGS. | 427.000 | Number | 152951.00 | 3074.40 US$ |
| | | | **Total** | 17,143,022.00 | 344,583.36 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | SINGLE JERSEY KNIT FABRIC 95% Viscose 5% Spandex Knit Fabric Width: 58-60" with | 23785.000 | K.G | 7410217.00 | 147467.00 |

| | | | | | |
|---|---|---|---|---|---|
| | GSM=190 (+/- 10%) | | | | US$ |
| | | | **Total** | 7,410,217.00 | 147,467.00 |

Position:
Decision: Transferred

The case was considered as per agenda. It was decided that inputs falls under chapter 12 of ITC(HS). Knitted ladies Top export item pertains to DES-V. The committee, therefore, decided to transfer this case to DES.V

| | | | |
|---|---|---|---|
| Case No 640<br>NC-VI Dt. 05.02.2009 | M/s. Gulati Export House, N. Delhi | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00229/AM09/DES.VI<br>RLA File 05/24/40/00629/AM09 | | Lic No./Date<br>0510233296 dt. 24.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **71/0-** KNITTED LADIES TOP<br>made-out from Single Jersey Knit Fabric 60% Cotton and 40% Modal Knit Fabric with GSM=135 (+/- 10%) having weight 5597.600KGS. | 29154.000 | Number | 9108584.00 | 183087.12 US$ |
| | | | **Total** | 9,108,584.00 | 183,087.12 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | SINGLE JERSEY KNIT FABRIC 60% Cotton and 40% Modal Knit Fabric Width: 64-66" with GSM=135 (+/- 10%) | 8265.000 | K.G | 4423118.00 | 88022.25 US$ |
| | | | **Total** | 4,423,118.00 | 88,022.25 |

Position:
Decision: Transferred

The case was considered as per agenda. It was decided that inputs falls under chapter 12 of ITC(HS). Knitted ladies Top export item pertains to DES-V. The committee, therefore, decided to transfer this case to DES.V

| Case No 641<br>NC-VI Dt. 05.02.2009 | M/s. Indo German Alkaloids, Mumbai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
|---|---|---|---|
| HQ File No. 01/85/50/00230/AM09/DES.VI<br>RLA File 03/94/40/00877/AM09 | | Lic No./Date<br>0310499704 dt. 24.12.2008 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** IPECACUANHA EXTRACT BP. / USP. | 416.000 | K.G | 10192000.00 | 203840.00 US$ |
| | | | **Total** | 10,192,000.00 | 203,840.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | IPECACUANHA ROOTS | 1705.600 | K.G | 9977750.00 | 199555.00 US$ |
| | | | **Total** | 9,977,750.00 | 199,555.00 |

Position:
Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 642<br>NC-VI Dt. 05.02.2009 | M/s. Parkwood Farms Pvt. Ltd., Kolkata | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00247/AM09/DES.VI<br>RLA File 02/24/40/00251/AM09 | | Lic No./Date<br>0210122583 dt. 27.01.2009 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **67/0-** INDIAN FLAVOURED TEA (EARL GREY TEA)<br>(Net Quantity of Bergamot Flavour to be used in the Export Product is 3960.00 Kgs) | 99000.000 | K.G | 11880008.00 | 174706.00 EURO |
| | | | **Total** | 11,880,008.00 | 174,706.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | BERGAMOT FLAVOUR (LIQUID) | 4000.000 | K.G | 5848000.00 | 86000.00 EURO |
| | | | **Total** | 5,848,000.00 | 86,000.00 |

Position:
Decision: : Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 643<br>NC-VI Dt. 05.02.2009 | M/s. Royal Brushes (P) Ltd.,Mumbai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00248/AM09/DES.VI<br>RLA File 03/95/40/00702/AM09 | | Lic No./Date<br>0310504057 dt. 28.01.2009 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **63/0-** SHAVING BRUSH : 6400 KGS<br>NT WT OF 1) POLYSTYRENE GRANULES : 2700 KGS 2) NYLON MONOFILAMENT 66 : 2500 KGS 3) RIGID PVC SHEET (AS PACKING MATERIAL) : 1400 KGS | 6400.000 | K.G | 1219460.00 | 26510.00 US$ |
| | | | **Total** | 1,219,460.00 | 26,510.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | POLYSTYRENE GRANULES (INJECTION MOLDING GRADE) | 2835.000 | K.G | 262200.00 | 5700.00 US$ |
| 2 | NYLON MONOFILAMENT 66 | 2625.000 | K.G | 724500.00 | 15750.00 US$ |
| 3 | RIGID PVC SHEET (AS PACKING MATERIAL) | 1470.000 | K.G | 120750.00 | 2625.00 US$ |
| | | | **Total** | 1,107,450.00 | 24,075.00 |

Position:
Decision: : Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 644<br>NC-VI Dt. 05.02.2009 | M/s. Associated Capsules Pvt. Ltd.,<br>Mumbai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00249/AM09/DES.VI<br>RLA File 03/94/40/00903/AM09 | | Lic No./Date<br>0310504088 dt. 28.01.2009 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | ITCHS Code | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|---|
| 1 | **62/0-** | CELLULOSE CAPSULES | 30000.000 | K.G | 31500000.00 | 630000.00 US$ |
| | | | | **Total** | 31,500,000.00 | 630,000.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | HYDROXY PROPYL METHYL CELLULOSE (CELLULOSE ETHER) | 34800.000 | K.G | 29284200.00 | 574200.00 US$ |
| | | | **Total** | 29,284,200.00 | 574,200.00 |

Position:
Decision: : Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 645<br>NC-VI Dt. 05.02.2009 | M/s. Raj Petro Specialities Pvt. Ltd.,<br>Mumbai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |

| HQ File No. 01/85/50/00250/AM09/DES.VI<br>RLA File 03/95/40/00869/AM09 | Lic No./Date<br>0310504304 dt. 29.01.2009 | Defer date |
|---|---|---|

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** White Petroleum Jelly :-<br>Melting Point Deg. C 56 +/- 2, Congealing Point Deg. C 54+/-1 & Consistency @25 Deg.C110 +/- 5 | 652.800 | M.T | 44508979.20 | 939008.00 US$ |
| | | | **Total** | 44,508,979.20 | 939,008.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | Base Oil | 411.264 | M.T | 15858339.84 | 329011.20 US$ |
| 2 | Paraffin Wax | 150.144 | M.T | 7236940.80 | 150144.00 US$ |
| 3 | Micro-crystalline Wax | 91.392 | M.T | 10131717.12 | 210201.60 US$ |
| | | | **Total** | 33,226,997.76 | 689,356.80 |

Position:
Decision: : Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 646<br>NC-VI Dt. 05.02.2009 | M/s. Punjab Chemicals and Crop Protection Ltd., C'garh | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00251/AM09/DES.VI<br>RLA File 03/95/40/00835/AM09 | | Lic No./Date<br>0310504447 dt. 29.01.2009 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** MARINE OIL KM 2040 | 3500.000 | K.G | 5935781.25 | 118125.00 US$ |
| | | | **Total** | 5,935,781.25 | 118,125.00 |

**Import Item (s) Details**

| Sl.No. | ITCHS Code | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|---|
| 1 | FISH MEAL | | 70000.000 | K.G | 5628000.00 | 112000.00 US$ |
| | | | | **Total** | 5,628,000.00 | 112,000.00 |

Position:
Decision: : Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA and re-list the case on 26.02.2009.

| Case No 647<br>NC-VI Dt. 05.02.2009 | M/s. Panama Petrochem Ltd., Mumbai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
|---|---|---|---|
| HQ File No. 01/85/50/00252/AM09/DES.VI<br>RLA File 03/95/40/00832/AM09 | | Lic No./Date<br>0310504907 dt. 02.02.2009 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** BASE OIL ( AUTOLUB QUALITY ) | 500.000 | M.T | 19400000.00 | 400000.00 US$ |
| | | | **Total** | 19,400,000.00 | 400,000.00 |

**Import Item (s) Details**

| Sl.No. | ITCHS Code | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|---|
| 1 | | BASE OIL 150 - N | 310.000 | M.T | 10524500.00 | 217000.00 US$ |
| 2 | | BASE OIL SN - 150 | 200.000 | M.T | 5820000.00 | 120000.00 US$ |
| | | | | **Total** | 16,344,500.00 | 337,000.00 |

Position:
Decision: : Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA and re-list the case on 26.02.2009.

| | | | |
|---|---|---|---|
| Case No 648<br>NC-VI Dt. 05.02.2009 | M/s. Associated Capsules Pvt. Ltd., Mumbai | Meeting No. 36/08<br>Dt. 05.02.2009 | Status |
| HQ File No. 01/85/50/00232/AM09/DES.VI<br>RLA File 03/94/40/00983/AM09 | | Lic No./Date<br>0310504969 dt. 02.02.2009 | Defer date |

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

**Export Item (s) Details**

| Sl.No. | Export Item Name. | Qty | UOM | FOB/FOR (Rs.) | FOB (in Currency of realisation) |
|---|---|---|---|---|---|
| 1 | **62/0-** CELLULOSE CAPSULES | 30000.000 | K.G | 31500000.00 | 630000.00 US$ |
| | | | **Total** | 31,500,000.00 | 630,000.00 |

**Import Item (s) Details**

| Sl.No. | Import Item Name. | Qty | UOM | CIF (Rs.) | CIF (Currency) |
|---|---|---|---|---|---|
| 1 | HYDROXY PROPYL METHYL CELLULOSE (CELLULOSE ETHER) | 34800.000 | K.G | 29284200.00 | 574200.00 US$ |
| | | | **Total** | 29,284,200.00 | 574,200.00 |

Position:
Decision: : Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from RLA and re-list the case on 26.02.2009.

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**LIST OF PARTICIPATE OF NC VI MEETING No. 36/AM09 HELD ON 05.02.2009**

| S.No. | Name of the Officer | Designation | Department |
|---|---|---|---|
| 1 | Sh. Anil Aggarwal | Jt. DGFT | DGFT |
| 2 | Sh. Shaish Kumar | Indl. Adviser | DIPP |
| 3 | Sh. Raghu Nath | FTDO | DGFT |